

(b) if so, the steps that are being taken by the Government for their release?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GENERAL (RETD.) V. K. SINGH]: (a) As per information available, the total number of Indians who have completed their jail terms but are still lodged in prisons in Gulf countries is 20 (04 in Oman and 16 in UAE). However, due to stringent privacy laws prevailing in many countries, the local authorities do not share information on prisoners unless the person concerned consents to the disclosure of such information. Even countries, which share information, do not generally provide detailed information about the persons who have been imprisoned.

(b) The process of release and repatriation of Indian nationals who complete their sentences in foreign prisons is dynamic and the number keeps changing. Our Missions and Posts abroad provide all possible consular support and humanitarian and legal assistance on a case to case basis, for completing formalities by coordinating with local immigration authorities for early deportation of the Indians who have completed their jails terms. This includes issue of emergency certificates, if required, and also provision of airfare on a means tested basis in deserving cases from the Indian Community Welfare Fund (ICWF).

Improving the performance of loss making PSUs

462. SHRI HISHEY LACHUNGPA: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether any fresh initiatives have been taken by Government for improving the performance of loss making Public Sector Undertakings (PSUs);

(b) whether there is any plan for better or alternate utilisation of excess employees in many of these PSUs;

(c) whether there are any attempts to bring down the component of wasteful or avoidable expenditure in these PSUs; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO): (a) Department of Public Enterprises (DPE) has issued guidelines on 29.10.2015 for "Streamlining the mechanism for revival and restructuring of sick/incipient sick and weak CPSEs". As per the guidelines, the administrative Ministries/Departments are responsible to monitor the sickness of CPSEs under their control based on their performance and to take redressal measures. Based on their review, the concerned administrative

Ministries/Departments take measures, which may include preparation of proposals for revival/restructuring/closure, etc. of CPSEs in consultation with stakeholders and after obtaining the approval of competent authority, implement those plans.

(b) The concerned CPSE assesses its manpower requirement and prepares plans for utilization of excess employees, if any, in consultation with their administrative Ministries/Departments.

(c) and (d) The CPSEs are expected to incur the expenditure as per commercial expediency and prudence after approval from the competent authority. Guidelines are issued from time to time for expenditure management and to enforce austerity measures in CPSEs. The CPSEs incurring losses take all possible measures to reduce wasteful or avoidable expenditure in consultation with their administrative Ministry. Further, as a follow-up action of "CPSE Conclave 2018", DPE has written letter on 27.11.2018 to all the administrative Ministries/Departments concerned with CPSEs to take immediate steps to reduce the wasteful expenditure by CPSEs.

Manufacturing of electric vehicles

463. SHRI PARIMAL NATHWANI: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether all vehicles in the country would be powered by electricity by 2030 and if so, the details thereof;

(b) the number of electric vehicles (EVs) sold in the country during the last three years, State-wise; and

(c) the steps being taken to encourage the manufacturing of such vehicles in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO): (a) At present, no proposal for all vehicles in the country to be powered by electricity by 2030 is under consideration of Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises.

(b) Since Automobile Sector is a liberalized sector, Department of Heavy Industry is not required to maintain the data related to manufacturing of vehicles. However, 2,65,335 hybrid and electric vehicles (xEVs) have so far been supported through Demand Incentives under FAME-India Scheme.

(c) As part of National Electric Mobility Mission Plan 2020 (NEMMP),